

Central Administrative Tribunal Lucknow Bench Lucknow

T. A. 3/2004

This, the 9<sup>th</sup> day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)  
Hon'ble Mr. J.P. Shukla, Member (A)

Meena Srivastava, aged about 38 years, daughter of Sri P.C. Srivastava, care of Sri M.K. Srivastava, Advocate, resident of 660, Begamganj Maqbara, Faizabad.

Applicant.

By Advocate: Shri P.K. Srivastava.

Versus

1. Navodaya Vidyalaya Samiti, A-39, Kailash Colony, New Delhi through its Director.
2. Navodaya Vidyalaya Samiti, Regional Office, Niranangan, Lucknow through its Deputy Director.
3. Principal, Jawahar Navodaya Vidyalaya, Dabhasemar, Faizabad.

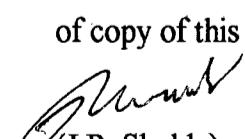
Respondents.

By Advocate: Shri Anil Kumar.

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

This T.A stands disposed of with a direction to the respondents that in the event applicant confirms to the eligibility criteria at the time of appointment, her case shall be considered for permanent absorption within a period of 2 months from the date of receipt of copy of this order. No costs

  
(J.P. Shukla)  
Member (A)

  
(Shankar Raju)  
Member (J)

HLS/